## CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Contempt Petition No.24 of 2012 In

`al Application No. 116 of 2012

Luc

the 10th day of March, 2014

# HON'BLE MR. NAVNEET KUM. HON'BLE MS. JAYATI CHANDRA, MBER(A)

Haridwar Dubey aged about 30 years S/o Mr. De. Narain Dubey R/o Village Husainabad, Post Sarifabad, Tehsil Haidargarh, Distgrict Barabanki.

**Applicant** 

By Advocate: None.

#### Versus

- 1. Avinash Dikshit Commissioner, Kendriya Vidyalaya Sanghthan, Office at 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi -110016.
- 2. S. Vijay Kumar Joint Commissioner (Administration) Kendriya Vidyalaya Sanghthan, Office at 18- Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110016.

By Advocate Sri Rajendra Singh.

Respondents

## ORDER (ORAL)

### By Hon'ble Mr. Navneet Kumar, Member (J)

The present contempt petition is preferred by the applicant for non compliance of the interim order dated 22.3.2012 passed by the Tribunal in O. A. No. 116 of 2012. the said O.A. is still pending for final adjudication. While passing the order, the Tribunal passed the order which reads as under:

- "Having regard to the aforesaid fact s and circumstances, as an interim measure it is provided that respondents shall permit the applicant to appear in the said interview subject to final decision of this O.A. This will not come in the way of completion of selection process including declaration of final result which however shall be subject to final out come of the case."
- 2. The learned counsel appearing on behalf of the respondents filed an affidavit of one Shri S. Vijay Kumar, Joint Commissioner (Administration) Kendriya Vidyalaya Sangathan, 18, Institutional Area, New Delhi, and through paragraph 18 of the said affidavit, it is indicated that the interviews for the posts of TGT were held from 12<sup>th</sup> to 16<sup>th</sup> March, 2012 whereas the interim order was passed by this Tribunal on 22.03.2012 i.e. after completion of the interview process for the post of TGTs. It is also seen from the record that the learned counsel for the applicant is not present on the earlier occasions i.e. on 28.5.2013, 9.9.2013, 11.12.2013 and 4.2.2014.

Considering the submissions made by the learned counsel for the resp. dents and also after perusing paragraph 18 of the counter affidavit, the interim order was passed by this Tribunal on 22.3.2012 and the interviews for the posts of TGT were held from 12th to 16th March, 2012 as such, it was not possible for the respondents to implement the order of the Tribunal. The learned counsel for the respondents also pointed out that the original application is still pending for final adjudication.

- 4. Considering the submissions made by the learned counsel for the respondents, nothing survives to be adjudicated in the present contempt petition.
- 5. Accordingly, the present contempt petition is dismissed. Notices issued to the respondents are discharged.

I Chandre

(Ms. Jayati Chandra) Member (A) (Navneet Kumar) -Member (J)

vidya